

ITEM NO.32

COURT NO.1

SECTION II-A

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

CRIMINAL APPEAL NO(S). 1758/2012

AMAR SINGH

APPELLANT(S)

VERSUS

THE STATE OF MADHYA PRADESH

RESPONDENT(S)

(ONLY D.NO. : 10903/2018 IS TO LISTED ON 26.11.2018)

WITH

DIARY NO(S). 10903/2018 (II-A)

(FOR CONDONATION OF DELAY IN FILING ON IA 57627/2018)

Date : 26-11-2018 This case was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE

HON'BLE MR. JUSTICE AJAY RASTOGI

For Appellant(s)

Mr. Bharat Singh, Adv.

Mr. Umesh Prasad, Adv.

Mr. Dharmendra Tripathi, Adv.

Mr. Amit Pawan, AOR

For Respondent(s)

Mr. Arjun Garg, Adv.

Mr. Manish Yadav, Adv.

Mr. Aakash Nandodia, Adv.

UPON hearing the counsel the Court made the following
O R D E RD.NO.10903/2018

As leave has been granted in the Special Leave
Petition filed by the co-accused, leave in the present
Special Leave Petition is also granted.

Tag with Criminal Appeal No.1758 of 2012.

Learned counsel for the State of Madhya Pradesh in response to the notice for bail/suspension of sentence submits that he requires some more time to obtain necessary instructions with regard to actual period of custody suffered by the accused appellant.

List the matter after two weeks by which time necessary instructions shall be obtained by the learned counsel for the State.

[VINOD LAKHINA]
AR-cum-PS

[ANAND PRAKASH]
BRANCH OFFICER